

he has got is by way of telephonic communication between the Managing Director and the Minister. The Minister needs to be pulled up on this score.

The statement says that after the commencement of the strike owing to violent demonstrations on the part of the workers, firing took place. I would like to know what was the nature of the violent demonstration. If a few stones are thrown against some people who are passing into the factory in a jeep, can that be termed by any stretch of the imagination to be violence? I would like to reinforce and support the plea that has been made by Shri Umanath that there has to be an independent enquiry, whether it be judicial or non-judicial, into the firing against the workers. Secondly, I would like to know if any compensation has been given to the family of the worker who has fallen victim to the brutal firing.

SHRI JAGANATH RAO : About this unfortunate incident, I expressed my regret. I am not happy. I am not gloating over the death of a poor worker.

I said that at 2.30 a.m. when the policemen were going there was obstruction on the road. When they tried to remove the obstruction, some stones were pelted. The police were injured. So, they opened fire. The management has no authority to ask the police to open fire. It is the discretion of the police. The I.G. and D.I.G were present. They opened fire when they thought it was necessary. The management cannot be blamed. The management can only regret what has happened.

Till today I have not got a written report.

SHRI S. M. KRISHNA : Why ?

SHRI JAGANATH RAO : Perhaps it is on the way. I have asked them to send it.

SHRI S. KUNDU (Balasore) : Why do the Maharajas of the management take it so lightly ? We are supposed to give money to the public undertakings, and they take it so lightly. People have died.

SHRI S. M. KRISHNA : Are we not within our rights to ask why there is this time-lag ?

SHRI S. KUNDU : They should not take this Parliament so lightly. You are the Speaker, you are the custodian of the people's rights.

MR. SPEAKER : Kindly sit down. Do not lose your temper all the time.

SHRI JAGANATH RAO : You will also appreciate that the Managing Director was busy with the strike situation which was explosive. Till yesterday the strike situation was explosive. You should expect that he was busy in dealing with the situation. I have asked him to send a report. We are not hiding anything. It is for the State Government to order any sort of enquiry.

12.48 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF THE STATE TRADING CORPORATION OF INDIA LTD.

बैदेशिक व्यापार मंत्रालय में उप-मंत्री (श्री राम सेवक) : मैं निम्नलिखित पत्र राभा-पटल पर रखता हूँ :-

(1) कम्पनी अधिनियम, 1956 की धारा 619क की उपधारा (1) के अन्तर्गत निम्नलिखित पत्रों का एक-एक प्रति :-

(एक) भारत के राज्य व्यापार निगम लिमिटेड के वर्ष 1968-69 के कार्य की सरकार द्वारा समीक्षा (हिन्दी तथा अंग्रेजी संस्करण)

(दो) भारत के राज्य व्यापार निगम लिमिटेड का वर्ष 1968-69 का वार्षिक प्रतिवेदन तथा लेखा-परीक्षित लेखे और उन पर नियन्त्रक महालेखापरीक्षक की टिप्पणियाँ ।

[Placed in Library See No. LT-3416/70]

AUDIT REPORT ON ACCOUNTS OF THE RUBBER BOARD

श्री राम सेवक : रबड़ बोर्ड के वर्ष 1968-69 के लेखे सम्बन्धी लेखापरीक्षा प्रतिवेदन की एक प्रति सभा पटल पर रखता हूँ ।

[Placed in Library See No. LT-3417/70]

ART SILK PRODUCTION AND DISTRIBUTION CONTROL (AMENDMENT) ORDER 1970

श्री राम सेवक : अत्यावश्यक वस्तुएं अधिनियम, 1955 की धारा 3 की उपधारा (6) के अन्तर्गत नकली रेशम (उत्पादन तथा

[श्री राम सेवक]

वितरण नियन्त्रण (संशोधन), आदेश, 1970, जो दिनांक 4 अप्रैल, 1970 के भारत के राजपत्र में अधिसूचना संख्या एस० ओ० 1219 में प्रकाशित हुआ था सभा-पटल पर रखता हूँ।

[Placed in Library. See No. LT-3418/70]

12-49 hrs.

**BUSINESS ADVISORY COMMITTEE
FORTY-NINTH REPORT**

SHRI PARTHASARATHY (Rajampet):
I beg to move :

"That this House do agree with the Forty-ninth Report of the Business Advisory Committee presented to the House on the 5th May, 1970."

MR. SPEAKER : The question is :

"That this House do agree with the Forty-ninth Report of the Business Advisory Committee presented to the House on the 5th May, 1970."

The motion was adopted.

12.50 hrs.

**FINANCE BILL, 1970—(contd.)
Clause 3—Contd.**

MR. SPEAKER : We shall now take up the Finance Bill and at 4.30 all the clauses will be put to vote according to the allotment of time. All the remaining clauses will be guillotined at that time.

श्री हरदयाल देवगुण (पूर्व दिल्ली): अध्यक्ष महोदय, सरकार ने दिल्ली में देसी गेहूँ की कीमत बढ़ा दी है। (व्यवधान) 6 रुपए क्विंटल के हिसाब से गेहूँ की कीमत बढ़ा दी गई है, यह गरीब लोगों पर बहुत बड़ा आघात है... (व्यवधान)

अध्यक्ष महोदय : आप के पास क्वेश्चन आबर है, उस को भी डिबेट में बदला हुआ है, बड़ी मुश्किल से पांच छ: होत हैं। उस के बाद शार्ट नोटिस होता है। फिर कालिंग अटेंशन होता है जो कुछ साल पहले बिल्कुल नहीं होता था। इस के बाद भी आप को तसल्ली नहीं होती है तो फिर तो बढ़ी मुश्किल है।

श्री कंबर लाल गुप्त (दिल्ली सदर): नहीं, अध्यक्ष महोदय, यह बड़ा महत्त्वपूर्ण है। आखिर कुछ इम्प्टम तो होनी चाहिए। (व्यवधान)।

SHRI CHENGALRAYA NAIDU (Chittoor): I am talking about the business of the House. My discussion was postponed during the last session. This session is also coming to an end and I waited for such a long time.

MR. SPEAKER : The representatives of various parties assemble at the Business Advisory Committee and decide upon allotment of time and there should be no discussion of it in the House.

There were 10 or 15 pending motions and they all came up and were considered in the Committee.

These are the amendments to clause 3 which were moved yesterday: Nos. 1, 2 and 3 by Shri K. L. Gupta, 48 by Shri Dandeker, 94 and 95 by Shri Shiva Chandra Jha, 550, 551 and 552 by Shri Beni Shanker Sharma and 570 by Mr. Raghuvir Singh Shastri and 632 by Shri P. D. Himatsingka. There is no lunch hour today. We should remember that.

SHRI N. K. P. SALVE (Betul): What about 693 and 694 ?

SHRI BENI SHANKER SHARMA (Banka): As I was stating yesterday, many witnesses came and deposed before the Select Committee on the Taxation Laws Amendment Bill that much more was needed to be done to achieve its objectives. Here is an example. The Government itself is not satisfied. There are so many amendments in the Finance Bill which are complimentary and supplementary to the provisions in the Taxation Laws Amendment Bill.

This clause trying to define agricultural land in India and seeks define it through capital asset. But clause 2 (14) of the Income-tax Act does the same thing and that is sought to be linked up with this clause here. Capital gains on agricultural land are defined there and it is sought to be amended through this Finance Bill, instead of through the Taxation Laws Amendment